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# Punjab Government Employees Welfare Fund Ordinance, 1969

#### 1 of 1969

[18 March 1969]

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## **SCHEDULE 1:-** <u>SCHEDULE I</u>

## Punjab Government Employees Welfare Fund Ordinance, 1969

#### 1 of 1969

[18 March 1969]

An Ordinance to establish a Welfare Fund for the relief and security of the employees of the [3][Punjab] Government and their families. Preamble.- WHEREAS it is expedient to establish Welfare Fund for the relief and security of the employees of the [4][Punjab] Government and their families; AND WHEREAS the Provincial Assembly of West Pakistan is not in session and the Governor of West Pakistan is satisfied that circumstances exist which render immediate legislation necessary; NOW, THEREFORE, in exercise of the powers conferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

# 1. Short Title, Application And Commencement :-

- (1) This Ordinance may be called the [5][Punjab] Government Employees Welfare Fund Ordinance, 1969.
- (2) It shall apply to all Government servants, as hereinafter defined

provided that Government may, by notification, exempt any class of Government servants from the operation of this Ordinance.

(3) It shall come into force on such date as Government may, by notification, appoint in this behalf.

#### 2. Definitions :-

In this Ordinance, unless the context otherwise requires, the following expressions shall have the meanings hereby respectively assigned to them:-

- (a) "family" in relation to a Government servant means his or her-
- (i) wife or wives or husband, as the case may be;
- (ii) legitimate children and step children less than twelve years old;
- (iii) legitimate children and step children not less than twelve years old, if residing with and wholly dependent upon him or her; and
- (iv) parents, sisters and minor brothers, if residing with and wholly dependant upon him or her;
- [6][(b) "gazetted Government servant" means the Government servant holding a post in basic scale BS 16 or above;]
- (c) "Government" means the [7][Provincial Government of the Punjab];
- [8][(d) "Government servant" means a person, not being a member of an all Pakistan service or a contract employee of the Government,-
- (i) who is a member of civil service of the Province;
- (ii) who holds a civil post in connection with the affairs of the Province; or
- (iii) who has retired as a member of civil service of the Province after completing the age of superannuation and has not attained the age of sixty five years;]
- (e) "non-gazetted Government servant" means a Government servant other than gazetted Government servant
- (f) "prescribed" means prescribed by rules made under this Ordinance;
- (g) "rules" means rules made under this Ordinance;
- (h) "Welfare Fund" means the Welfare Fund established under this Ordinance.

#### 3. Welfare Fund :-

- (1) There shall be established a fund to be called the [9][Punjab] Employees Welfare Fund.
- (2) To the credit of the Fund shall be placed-

- (a) all contributions received under section 6 from Government servants;
- (b) the contributions made to the Fund by Government, the Government Servants Benevolent Fund or the Police Welfare Fund; and
- (c) any interest or profit accruing on such contributions.
- (3) The Welfare Fund shall be divided into two parts: Part I for gazetted Government servants and Part II for non-gazetted Government servants and each such part shall be maintained and administered separately in accordance with the provisions of this Ordinance.
- (4) The contributions from gazetted Government servants received under section 6 shall be credited into Part I of the Welfare Fund and the contributions received from non-gazetted Government servants shall be credited into Part II of the Fund.
- (5) The moneys credited into the Welfare Fund shall be kept in such bank or banks as may be prescribed.
- (6) The Welfare Fund shall be utilized for meeting the expenses on arrangements to be made with an insurance company or other insurer for the insurance of Government servants.
- (7) Any sums remaining in the Welfare Fund after defraying the expenses referred to in sub-section (6) may be utilized for such benefits to Government servants and their families as may be prescribed.

### 4. Constitution And Powers Of The Welfare Boards :-

- [(1) The Government shall constitute the following Welfare Boards:-
- (a) the Provincial Welfare Board (Gazetted); and
- (b) the Provincial Welfare Board (Non-Gazetted).]
- (2) Part I of the Welfare Fund shall vest in the Provincial Welfare Board (Gazetted), and Part II of the Welfare Fund shall vest in the Provincial Welfare Board (Non-Gazetted), and each of the said Boards shall administer the part of the Welfare Fund vesting in it in such manner as may be prescribed.
- (3) Subject to such rules as may be made in this behalf and to such directions as may be issued by Government, the Provincial Welfare Boards-
- (a) shall from time to time, arrange for the insurance of the Government servants with which they are concerned in the sums specified in the Schedule with such insurance company or other

insurer as it deems fit;

- (b) shall have the power to sanction expenditure connected with the administration and management of that part of the Welfare Fund which vests in them; and
- (c) may do or cause to be done all the things ancillary or incidental to any of the aforesaid powers or to the purposes of the Welfare Fund.

[11][(4)\*\*\*].

## **5.** Arrangement With Insurance Company :-

- [(1)] The arrangement to be made with an insurance company or other insurer under clause (a) of sub-section (3) of section 4 shall be to the effect that on the death [13][caused due to any reason other than war, invasion or civil war], of a Government servant of the class specified in column 1 of the Schedule, the sum specified against that class of Government servant in column 2 of the Schedule be paid-
- (a) to such member or members of his family as he may have nominated for the purpose, in full or in the shares specified by him at the time of making the nomination; [14][\*]
- (b) where no valid nomination by the Government servant exists at the time of his death, the sum assured shall be paid to his family, and in the absence of a family, to his surviving relatives, if any, in the manner and in the shares in which the gratuity of a deceased Government servant is payable under the [15][\* \* \*] Pension Rules, as in force for the time being [16][; and]
- [17][(c) in the absence of the persons referred to in clauses (a) and (b), to his heirs.]
- [18][(2) Where death of a Government servant is caused as a result of war, invasion or civil war, the sum, as specified in column 2 of the Schedule shall be paid by Government in the same manner as is provided in clauses (a) and (b) of subsection (1).]

[19][(3) \* \* \*]

# 6. Payment Of Contributions :-

- [(1) A Government servant, not being a retired Government servant, shall pay as his contribution in the Welfare Fund the sum of money as may be prescribed and the amount of his contribution shall, as far as possible, be deducted at source from his pay and the same shall be credited to the Welfare Fund.]
- (2) Where the contribution cannot for any reason be deducted from

the pay of the Government servant, he shall remit to the prescribed officer, the amount of the contribution payable by him.

(3) Any contribution remaining unpaid due to inadvertence or negligence of the Government servant or otherwise shall be recoverable from him together with interest.

# 7. Powers To Make Rules :-

Government may make rules for the purposes of giving effect to all or any of the provisions of this Ordinance.

SCHEDULE 1
SCHEDULE I

[SEE SECTIONS 4 AND 5]

The sums in which various classes of Government servants are to be insured-

Class of Government Servant		Sum ii	nsured	
	BS 1-4		150000	
	BS 5-10		175000	
	BS 11-15		300000	
	BS 16		450000	
	BS 17		600000	
	BS 18		875000	
	BS 19		1050000	
	BS 20 & above		1250000]	